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- 5 Shri B. Venkatappiah, Member-Chairman, Rural Electrification Corporation.
- 6. Prof. M.S. Kanungo, Member, Banaras Hindu University. Secretray

The terms of reference of the Committee are

(i) To examine the statements and incidents mentioned by Dr. Shah in the letter of May 5, 1972, addressed by him to the Director-General, Indian Council of Agricultural Research, New Delhi, before Dr. Shah committed suicide.

(ii) To review the recruitment and personnel policies of the Indian Council of Agricultural Research, Institutes and Centres working under it, and to suggest measures for their improvement.

(iii) To consider any other relevant matters which, in the opinion of the Committee, would help it to make effective recommendations.

(iv) The Committee was formally constituted on 7-10-1972. The Committee has started functioning and its first meeting was held on 24-7-1972. The Committee has been constituted for about six months from 1-7-1972.

## tADDinoNAL AMOUNT FOR PROJECTS

## \*119. SHRI KALYAN ROY : SHRI N. K. KRISHNAN :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the Statesman, dated the 7th June, 1972 to the effect that the States would be required to raise additional funds of Rs. 41 crores for their projects of financing municipal bodies; and

tTransferred from the 3rd August, 1972.

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) The news item in the Statesman dated the 7th June, 1972 refers to mobilisation of resources by the Government of West Bengal to meet the requirements of the State's Fourth Plan and *not* to the raising of funds for financing municipal bodies.

to Questions

(b) Does not arise.

## यात्रो संबंधी करों के कारए। पर्यटन के विकास माती में बाधा

\*217. श्रीमान सिंह वर्माः श्रीना० कृ० शेजवलकरः श्रीजगवीश प्रसाद माथुरः श्रीडौ० के० पटेलः श्रीलाल ग्राडवास्गीः श्रीरत्तन लाल जैनः

क्या संसदीय कार्य तथा नौवहन ग्रौर परिवहन संती यह बेताने की क्रुपा करेंगे कि:

(क) क्या यह सच है कि विभिन्न राज्यों में प्रचलित विभिन्न प्रकार के सड़क-कर, यात्रा-कर, चुंगी-कर पुल-कर, इत्यादि के कारण सार्वदेशिक पर्यटन के विकास में बाधा पड़ती है तथा यात्नियों को ग्रासुविधा होती है; और

(ख) यदि हां, तो इस संबंध में सरकार क्या कदम उठाने का विचार रखती है? TRAVEL TAXES AS IMPEDIMENTS TO TOURISM

\*217. SHRI MAN SINGH VARMA : SHRI N. K. SHEJWALKAR : SHRI JAGDISH PRASAD MA-THUR: SHRI D. K. PATEL ; SHRI LAL K. ADVANI : SHRI RATTAN LAL JAIN:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that various types of road taxes, travel taxes, terminal taxes and toll taxes prevalent in different States cause impediments in the growth of

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countrywide tourism and also inconvenience to the tourists; and

(b) if so, the steps Government propose to take in the matter ?]

संसदीय कार्यं तथा नौवहन झौर परिवहन मंत्री (श्री राज बहादुर): (क) झौर (ख) भारा में कोई यात्रा कर नहीं है। परन्तु यहां कहीं भी सड़क कर, सीमाकर, पथकर झौर यात्री कर प्रवृत है, टैक्सियों झौर बसों को उन्हें ग्रदा करना पड़ता है।

संलग्न राज्यों / संघ राज्यों क्षेत्रों के बीच पारस् परिक करार हुये हैं जिन में एक राज्य की उन गाड़ियों की संख्या निदिष्ट की गई है जिन्हें केवल अपने राज्य में ही सड़क कर का भुगतान करके दूसरे राज्य में चलने की अनुमति है। बिना प्रति हस्ताक्षर के देश भर में परिचालनार्थ गाड़ियों की निर्दिष्ट संख्या के लिये नियमित परमिट देने के लिये 1969 में मोटर गाड़ी अधिनियम में मूल उपबंध शामिल किये गये हैं। परिवहन बिकास परिपद ने सिफारिश की है कि ऐसी गाड़ियों को पारस्परिक आधार पर अपने राज्य को छोड़कर शेष सभी राज्यों में सड़क कर और यात्री कर से मुक्त कर दिया जाये। इस सिफारिश को सभी राज्य सरकारों/संग राज्य क्षेत्रों के घ्यान में विचा-रार्थ लाया गया है।

चूंकि सीमा और पथ कर स्थान पर ही छदा किये जाते हैं, बतएब उनके जारी रहने से किसी प्रकार की ग्रसुविधा होने की संभावना नहीं है।

I[THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAI BAHADUR) (a) and (b) ; There are no travel taxes in India. Taxis and buses are however liable to pay road taxes, terminal taxes, toll taxes and passenger taxes, wherever they are in force.

Reciprocal agreements exist between contiguous States/Union Territories specifying number of vehicles of one State allowed to operate in the other on payment of road tax in the home State only.

<sup>1</sup> Sub stantive provisions have also been in\* eluded in the Motor Vehicles Act in 1969 for grant of regular permits for a specified number of vehicles for operation throughout the country without countersignature. The Transport Development Council has recommended that such vehicles should be exempted from road tax and passenger tax in all the States except in the home State, on a reciprocal basis. This recommendation has been brought to the notice of all the State Governments/ Union Territories for their consideration.

As terminal and toll taxes are paid on the spot, no inconvenience is likely to be i caused by their continuance.]

## DEATHS DUE TO STRANGE INFECTION IN CALCUTTA

\*218. SHRI SUNDAR MANI PATEL : SHRI KALYAN ROY: SHRI SITARAM KESRI : SHRI K. P. SINGH DEO : SHRI K. C. PANDA : SHRI CHANDRAMOULI IAGAR-LAMUDI : SHRI SANAT KUMAR RAHA :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether it is a fact that a number of children recently died in various parts of Calcutta as a result of some strange infection;

(b) whether Government of India have received any report in this regard from the State Government; and

(c) if so, what action has been taken or is being taken in this regard ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) No information has been received to this affect.

(b) No, Sir.

(c) Does not arise.

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